

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

.....  
Date of order: 29.6.2000.

O.A.NO. 403/1999

M .A. NO.217/99 - (OA NO.403/99)

Madho Singh Bohra S/o Shri Guman Singh Bohra, by caste Rajput, age 50 years, C/o Shri Keshav Dutt Bhatt, Quarter No. B/12/1, NAPP Township Narora Anuvihar Colony, Behind Shre Narora U.P. Code 202389. Ex.Official Address : Raj.Atomic Power Project, PO Anushakti, Via Kota, Rajasthan, Posted as Welder (Tradesman 'A').

.....Applicant.

versus

1. Union of India through Secretary, Government of India, Department of Atomic Energy, Anushakti Bhawan, C.S.M.Marg, Mumbai Pin 200039.
2. Rajasthan Atomic Power Project, Government of India, PO Anushakti, Via Kota, Rajasthan.

.....Respondents.

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Mr.Hemant Shrimali, Counsel for the applicant.

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CORAM :

HON'BLE MR.JUSTICE B.S.RAIKOTE, VICE CHAIRMAN

HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

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PER HON'BLE MR.JUSTICE B.S.RAIKOTE :

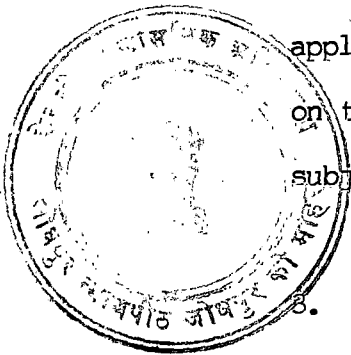
In this Application, the applicant prays for a direction for reinstatement/reemployment. He contends that after his retrenchment in the year 1976, he was not given re-employment as per the assurance given by the authorities at that time and the action of the respondents in not re-employing him, is contrary to Sec. 25-H of the Industrial Disputes Act.

2. From the records produced by the applicant himself,



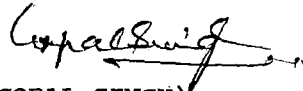


it is clear that earlier this very applicant had filed O.A.No. 24/99 before this Tribunal, challenging the order of retrenchment. This Tribunal rejected the said O.A. on 19.3.1999, on the ground that he was retrenched while he was working at Narora in U.P. and, therefore, no cause of action arose at Jodhpur and accordingly this Tribunal has no jurisdiction to entertain the matter. Accordingly, this application was returned. Now, he has filed the present application praying for reinstatement/reemployment on the basis of the same retrenchment. If the applicant is retrenched at Narora in U.P., he can seek re-employment, if any, according to law only at Narora in U.P. In view of the fact that the earlier application has already been rejected by this Tribunal on the ground that it has no jurisdiction over the matter of Narora in U.P. and that order has having become final, it is not possible to entertain this present application. Therefore, this application also cannot be entertained on the ground that this Tribunal has no jurisdiction regarding the subject matter.



Even otherwise, the applicant has been retrenched in the year 1976, about 25 years back and for the reemployment, if any, on the basis of that retrenchment, he should seek the remedy within the limitation prescribed under Section 19 of the Administrative Tribunals Act. The delay of about 24 years, is not explained in the separate M.A. 217/99, filed by the applicant. Therefore, this application is hopelessly barred by time.

4. For the above reasons, this Application and also the Misc.Application No. 217/99, are hereby dismissed in limine at the stage of admission.

  
(GOPAL SINGH)  
Adm.Member

  
(B.S. RAIKOTE)  
Vice Chairman

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Part II and III destroyed  
in my presence on 30.1.06  
under the supervision of  
section officer as per  
order dated 29.8.06

Section officer (Record)

Copy of on Dendb x 18/2m along with original app/ &  
its Annex 179 sent to Resp. No 1 & 2  
vide NO 1394 to 1395  
dt 5/7/2000

Copy of  
[Signature]  
6/7/00

Recd AD  
for R-1 & 2  
[Signature]